



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054**

SESSION REVIEW

SIXTH SESSION- SECOND PART (15.01.2018 to 17.01.2018)

SUMMONS

Summons for the Second Part of the Sixth Session of the Sixth Legislative Assembly of NCT of Delhi were issued to the Hon'ble Members on 08.01.2018.

DURATION OF THE SESSION

The Second Part of the Sixth Session of the Sixth Legislative Assembly of NCT of Delhi commenced on 15 January, 2018 and was adjourned SINE-DIE by the Hon'ble Speaker on 17.01.2018 after holding three sittings for 11 hours and 25 minutes. The sittings were held on 15.01.2018, 16.01.2018 & 17.01.2018.

The Business conducted by the House during the Second part of the Sixth Session is summarized below.

HOMAGE

The House paid homage and observed two minute silence on the sad demise of

1. Ch. Prem Singh, Former Speaker of the Legislative Assembly of NCT of Delhi.
2. Shri B.L. Joshi, Former Lieutenant Governor of NCT of Delh.

MATTER RAISED BY MEMBERS

Special Mention (Under Rule 280): 91 Notices for Special Mention were received for the Session. 24 Matters were raised in the Session under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Short Duration Discussions (Rule 55):

1. Shri Madan Lal initiated discussion on 15 January 2018 on "Issues arising out of sealing of commercial premises by Municipal Corporations of Delhi". 23 Members including Shri Gopal Rai, Hon'ble Minister of Labour and Shri Vijender Gupta, Hon'ble Leader of Opposition participated in the discussion. Shri Satyendra Jain, Hon'ble Minister of PWD replied to the discussion.

2. Shri Shiv Charan Goel initiated discussion on 17 January 2018 on “Allowing Foreign Direct Investment and its implications”. 07 Members including Shri Gopal Rai, Hon’ble Minister of Labour participated in the discussion. Shri Satyendra Jain, Hon’ble Minister of Urban Development replied to the discussion.

Calling Attention Notice (Rule 54): Shri Vijdender Gupta, Hon’ble Leader of Opposition called the attention of the Government on 17th January 2018 towards alleged deaths of people due to cold. Shri Satyender Jain, Hon’ble Minister of Urban Development replied to the Notice.

MATTERS REFERRED TO THE COMMITTEE

Taking the sense of the House, the Chair, on 16th January 2018, referred the issues relating to “sealing of commercial establishments by the MCDs, collection and utilisation of conversion charges and other related matters” to the House Committee on Municipal Corporations of Delhi chaired by Ms. Bhavna Gaur. The Chair also directed that all the Municipal Commissioners should depose before the Committee as and when required by the Committee and state the facts.

RESOLUTIONS

Sh. Somnath Bharti moved the following Resolution with the leave of the House on 17 January, 2018.

“The Legislative Assembly of NCT of Delhi having its sitting on 17 January, 2018; Taking note of the fact that the BJP Government in Centre has made so many ‘U-turns’ which are proving to be detrimental to the interest of ordinary people of India; Resolves to oppose the decision of the Union Cabinet to allow 100% FDI in retail, as it leads to breaking the back of small and medium traders and ultimately to economic slavery of the country.”

The Resolution was put to vote and adopted by voice vote.

CONGRATULATORY MOTION

1. Shri Niting Tyagi congratulated Govt. of NCT of Delhi on 16th January 2018 for implementation of “Door Step Delivery of Public Services”.

COMMITTEE REPORTS

1. Ms. Rakhi Birla, Hon’ble Deputy Speaker presented the Special **Report of Question & Reference Committee** on 16th January 2018. Shri Saurabh Bhardwaj initiated the discussion on the Report. 07 (seven) Members including Shri Imran Hussain, Hon’ble Minister, Food & Supplies and Shri Kailash Gahlot, Hon’ble Minister of Law, Justice & Legislative Affairs participated in the discussion. During the discussion, Shri Somnath Bharti moved a Motion for incorporating the 02 (two) amendments as follows:

- i. *The Bar Council of India be requested by the Chief Secretary to conduct an inquiry into the role and conduct of the Advocates representing the Wakf Board who failed to act in an ethical and professional manner, as a result of which the Wakf Board suffered adverse orders.*

- ii. *The Chief Secretary to ensure that a Magisterial Enquiry be conducted into the 36 court cases in which the Wakf Board has lost and report within six months, the acts of omission and commission of Departmental Officers and Wakf Board officials; and also immediately approach the appropriate courts for relief and get the judgement/orders passed due to non-appearance of Advocates declared as null and ab-initio.*

The Motion for amendment was adopted by voice vote. The Report as amended was adopted by voice vote on 17th January 2018.

2. Shri Akhilesh Pati Tripathi, Hon'ble MLA presented the **Interim Report of the Committee on Petition** on 17th January, 2018. Shri Saurabh Bhardwaj initiated the discussion on the Report. 03 (three) Members participated in the discussion. The Report was put to vote and adopted by voice vote on 17th January 2018.

PAPERS LAID

25 (twenty five) papers were laid on the Table of the House by Hon'ble Ministers during the Session as follows:

- (i) Annual Report of the financial year 2015-16 in r/o Ambedkar University, Delhi.,
- (ii) Annual Report of the Delhi Co-operative Housing Finance Corporation Ltd. (DCHFC) for the year 2016-17.
- (iii) 8th Annual Report of Geospatial Delhi Ltd. for the year 2015-16 alongwith abstract of Balance Sheet in Urdu & Punjabi.
- (iv) Separate Audit Report of DTC for the year 2015-16.
- (v) Annual Accounts of DTC for the year 2015-16 and Delay & Review Statement of DTC for the year 2015-16
- (vi) Annual Accounts and Audit Report of DTC Employees Provident Fund Trust for the year 2014-15.
- (vii) Notification No. F.Sectt/11/75/Tpt/1997/Part-III/203 dt, 06.09.2017 regarding repeal of Notification No. F. Sectt/11/75/Tpt/1997/Part-III/04 dt. 07.01.2014 and F. Sectt/11/75/Tpt/97/975 dt. 18.02.2003 related to use of beacon lights on Vehicles.
- (viii) Notification No. F.Sectt/11/75/Tpt/1997/Part-III/256.dt. 01.12.2017 regarding Amendments/Omission in Rule 97 of the Delhi Motor Vehicles Rules, 1993 related to beacon lights on vehicles.
- (ix) Notification No. F.17(330)/Plg/Tpt/2015/293 dt. 12.12.2017 regarding addition of three Members in the State Road Safety Council.
- (x) Notifications No. F.21/60/Secy/STA/2009/06 dt. 04.01.2008 regarding reconstitution of the State Transport Authority in GNCTD.
- (xi) Annual Accounts for the year 2016-2017 of Delhi Electric Regulatory Commission.
- (xii) Annual Report of Delhi Transco Ltd. for the year 2015-16.
- (xiii) 15th Annual Report of Pragati Power Corporation Ltd. for the year 2015- 16.
- (xiv) Summary of 15th Annual Report of Pragati Power Corporation Ltd. (Punjabi & Urdu).

- (xv) 15th Annual Report of Indraprastha Power Generation Company Ltd. for the year 2015-16.
- (xvi) Summary of 15th Annual Report of Indraprastha Power Generation Company Ltd. (Punjabi & Urdu) for the year 2015-16.
- (xvii) Summary of Annual Report of Delhi Transco Ltd. (Punjabi & Urdu) for the year 2015-16.
- (xviii) 15th Annual Report of Delhi Power Company Ltd. for the year 2015-16
- (xix) Summary of 15th Annual Report of Delhi Power Company Ltd. (Punjabi & Urdu). for the year 2015-16.
- (xx) DERC Regulation Notification No. F.3(472)/Tariff/Engg./DERC/2016-17/5475/2216 dated 31st January 2017.
- (xxi) Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017 Notification No. 17(85) /Engg./ DERC/15-16/5109/999 dated 17.08.2017.
- (xxii) Delhi Electricity Regulatory Commission (Business Plan) Regulations, 2017 Notification No.F.3(512)/Tariff/DERC/2016-2017/5750/1082 dated 01.09.2017.
- (xxiii) Notification, “(Treatment of Income from other Business of Transmission Licensee and Distribution Licensee)(First Amendment) Regulations 2017”- No.F.3(470) /Tariff-Engg./DERC/2016-17/5435/1729 dt.27/11/2017.
- (xxiv) Corrigendum No. F.17 (85)/Engg./DERC/2015-16/C.F.No. 5109/1428 dated 13.10.2017 regarding Supply Code and Performance Standards Regulations, 2017.
- (xxv) Corrigendum No.F.3(472) /Tariff/Engg./DERC/ 2016-17/5475/2490 dated 10.03.2017 regarding Terms and Conditions for Determination of Tariff of DERC

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